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Title: Need to grant Swatantrata Sainik Samman Pension to the survivors of freedom fighters struggle in Kerala.

DR. K.S. MANOJ (ALLEPPEY): The uprising of Punnapra-Vyalar, Kayyoor, Karivellore, Kavumbayi, Arivellor, Morazha & Malabar Special Police struggle occurred in Kerala are historical part of Indian Freedom Struggle. They are recognised as part of Indian Freedom struggle and the participants of the struggle as freedom fighters. But the survivors of the above mentioned uprisings in the State of Kerala are denied the benefits under the Swatantra Sainik Samman Pension Scheme 1980. After repeated representations by the Government of Kerala, in 1998, Central Government had recognised the above struggles as part of Indian Freedom struggle and agreed to give SSSP to the Survivors of the above struggles by the Order No. 6/1/97-FP(P) Government of India, Ministry of Home Affairs dated 20-01-1998. But the guidelines formulated had caused denial of pension for many of the participants of these struggles. It is difficult to get the primary evidence from the jail authority, District Magistrate, or the State Government and secondary evidences given were rejected by the Central Government. One guideline that could be adopted in this regard would be that those who are identified and recognised by the State Governments and given Freedom Fighters State Pension should be considered for SSSP by the Government of India. A committee may be constituted with Members of Parliament from the local area, higher officials of ministry of Home Affairs, State Governments Representatives to resolve this genuine demand of patriots and grant them Nation's recognition at least during this year while our nation is celebrating the 150th anniversary of First Freedom Struggle and Diamond Jubilee of our Independence.